

Law Board issued notifications under sub-section (1) of Section 294AA of the Companies Act, 1956 prohibiting the future appointment of sole selling agents in the following four industries :—

- (1) Sugar
- (2) Vanaspati
- (3) Cement and
- (4) Paper.

The Company Law Board will consider the desirability of issuing similar notification if in any particular industry the conditions stipulated in sub-section (1) of section 294AA of the Companies Act, 1956 are satisfied.

(b) to (d) The information is being collected and will be laid on the Table of the House.

PAPERS LAID ON THE TABLE

The Official languages (Use for Official Purposes of the Union) Rules, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : Sir, I beg to lay on the Table, under sub-section (2) of section 8 of the Official Languages Act, 1963, a copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 1052, dated the 17th July, 1976, publishing the Official Languages (Use for Official Purposes of the Union) Rules, 1976. [Placed in library. *See* No. LT-11117/76].

Annual Report and Account (from 13th January, 1975 to the 31st March, 1975) of the Oil Industry Development Board, New Delhi and other related papers

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI) : Sir, I beg to lay on the Table :

I. A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974:

(i) First Annual Report and Accounts of the Oil Industry Development Board, New Delhi, for the period from the 13th January, 1975 to the 31st March, 1975, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Board. [Placed in Library. *See* No. No. LT-11188/76! for (i) and (ii)]

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I above. [Placed in Library. *See* No. LT-11188/76].

The Monopolies and Restrictive Trade Practices (Amendment) Rules, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BbDA-BRATA BARUA): Sir, I beg to lay on the Table, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969, a copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 1181, dated the 7th August, 1976, publishing the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1976. [Placed in Library. *See* No. LT-11189/ 76]

SHRI BHUPESH GUPTA (West Bengal) : The other day I referred . . .

MR. CHAIRMAN : Let the statements be made. You can speak afterwards.